

discussing a very basic issue in this House viz., the question of reservation. What you are raising is an issue which had happened very recently. The judgement of the Court is important. I am not saying that it is unimportant. This House, as a whole, is discussing the basic question of reservation and the attention of the whole country is on this issue. The basic question is that we all should be happy that they are doing something. I told you many times that you cannot extract an answer like this. So, now, I am allowing the Mover of the Resolution to withdraw his Resolution.

[*Translation*]

SHRI DEVENDRA PRASAD YADAV : It has a direct bearing on future of the 52 per cent people of our country ... (*Interruptions*)...

[*English*]

MR. CHAIRMAN : This is not going on record.

(*Interruptions*)*

18.03 hrs.

(*Then Shri Devendra Prasad Yadav and Some other hon. Members left the house.*)

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, the time of the House may be extended till the disposal of the Resolution and also passage of the next Bill.

MR. CHAIRMAN : That we have already done. Till the passage of this Resolution or till the adoption or negation of this Resolution,

the House will sit.

SHRI MALLIKARJUN : I am just seeking the permission of the House that the item of the House should be extended not only till the disposal of this resolution but also till the passage of the next Bill.

MR. CHAIRMAN : All right.

For this Resolution we had extended the time up to 6 o'clock. Now, the Minister of Parliamentary Affairs has raised a very important issue. I request all the hon. Members of the House to allow the extension of this Resolution. First let us dispose of this Resolution. After this Resolution, we may take up the Private Members Resolution of Mr. Kashiram Rana and then we will take up the next Bill.

It is the pleasure of the House that the Resolution moved by Shri K. Ramamurthee Tindivanam be withdrawn ?

SEVERAL HON. MEMBERS : Yes.

The Resolution was, by leave, withdrawn.

[*Translation*]

DR. LAXMINARAYAN PANDEYA : The assurance of the hon. Minister cannot be trusted. But since the mover himself has withdrawn the Bill, the hon. Minister should fulfill his assurance.

18.06 hrs

Motion Re : ALLOCATION OF GAS TO GUJARAT

[*Translation*]

SHRI KASHIRAM RANA (Surat) : Mr.

Chairman, Sir, I beg to move that "This House urges upon the Central Government to allocate sufficient quantity of gas for gas based power plants for industrial and domestic use in Gujarat."

18.061/2 hrs.

**COIR INDUSTRY (AMENDMENT) BILL
As passed by Rajya Shabha.**

[English]

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : I beg to move :

"That the Bill further to amend the Coir Industry Act, 1953 as passed by Rajya Sabha, be taken into consideration."

This Amendment Bill to the Coir Industry Act, 1953 is a simple amendment, Section 19 (1) of the coir Industry act, 1953 provides that the Coir Board shall submit to the Central Government a half-yearly Report and Annual Report on its activities and the working of the Board for the preceding six months and the year respectively. This practice of submitting half-yearly Report and then an annual Report to the Parliament has been considered as duplication of work. The Lok Sabha secretariat while examining laying of half-yearly Report of the Coir Board has shown concern about the duplicity of the work involved. In view of this background, amendment to Section 19 (1) of the Coir Industry Act, 1953 so as to do away with the requirement of submission of half-yearly Reports is being moved. I hope the House will agree that the presentation of both half-yearly Report and then the Annual Report is a duplication of work. If the half-yearly Report

is discontinued, it will result in saving of stationery, labour and time. The amendment was adopted in Rajya Sabha on 14th December, 1993.

If hon. Members have any other suggestions, they are welcome to come forward with their amendments. I request the House to adopt this amendment unanimously without any debate.

MR. CHAIRMAN : In view of the explanation given by the hon. Minister, is it necessary that discussion should be held on this amendment ?

SEVERAL HON. MEMBERS : No.

SHRI RAMESH CHENITHALA (Kottayam) : This coir industry is one of the traditional industries. It is very rare that we discuss this issue.

MR. CHAIRMAN : Motion moved :

"That the Bill further to amend the Coir Industry Act, 1953, as passed by Rajya Sabha, be taken into consideration."

SHRI DATTATRAYA BANDARU (Secunderabad) : It is a piecemeal legislation. The Board has already recommended that the whole Act should be amended. This is very old and has become outdated and obsolete. While I welcome the legislation, at the same time, I request the hon. Minister to see that a fullfledged, comprehensive (Amendment) Bill is to be brought forward in this House.

Coir industry is one of the most neglected indigenous enterprises which really enables the weakest of the weaker sections of the society to earn their livelihood in a hard way.